

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Misc A.No. 125/KB/2018
In
C.P (IB) No. 168/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th February 2018, 10.30 A.M

Name of the Company		Naresh Kumar & Company Pvt.Ltd.-Versus- Kalyanpur Cements Ltd.	
Under Section		9 (1) IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Apnejita Rao, Pallavi Gadhvi Respondent No.3 *Jaini* 14.2.18.

1. SHAUNAK MITRA, Adv. for Kalyanpur *S.*
 2. ARITRA BASU, Adv. " *14/2/18*
 2. Anamika Pandey for Vivid Colours.
 Adv. Applicant. *Anamika* *14.2.18*

ORDER

Ld. Counsel for the applicant of Misc. A. No. 125/2018, respondent no. 3 and the corporate debtor is present.

Misc..A. No. 125/2018 has been filed by the corporate debtor seeking certain relief. Copy of the application is to be served to the R-3 in the application. R-3 sought leave to file reply. Applicant is directed to serve a copy of the application to R-3 and directed to file affidavit of service regarding service of application to R-3.

Reply may be filed within 10 days by giving a copy of the reply to the applicant in the interim application.

Post it on 26/02/2018 for hearing.

Sd
(Jinan K.R.)
Member (J)